

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 40

MA 3216/2019 CA 40/2020 CA 473/2020 IA 28/2021 in CP 1498/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **ITC LTD V/s HOTEL LEELAVENTURE**
LTD

Section 241-242, 242(4) of the Companies Act, 2013

ORDER

MA 3216/2019 CA 40/2020 CA 473/2020 IA 28/2021 in CP 1498/2019

- 1) Ms. Yugandhara Khanwilkar, Ld. Counsel for the Petitioner, Ms. Rohini Jaiswal, Ld. Counsel for the Respondent No. 1, Mr. Rohan Kadam, Ld. Counsel for the Respondent Nos. 2, 3 and 7 to 15 and Mr. Ravitej Chilumuri, Ld. Counsel for the Respondent No. 16 are present.
- 2) Ld. Counsel for the Parties mutually seeks adjournment in the present matter contending that an Appeal against the order allowing the waiver in terms of Section 244 of the Companies Act, 2013 is *sub judice* before the Hon'ble Appellate Court and the matter is part heard and the same is likely to be listed on Board on 19.04.2024, before the Appellate Court. Therefore, the Counsel prays that the matter be adjourned in the First week of May.

- 3) At request, stand over to 06.05.2024, for further consideration and hearing.
- 4) Parties shall apprise the Bench on the next date of hearing about the subsequent developments, if any, taking place in the matter before the Hon'ble Appellate Court.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare